

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5592
ANSWERED ON:02.05.2005
RIGHT TO STRIKE
Ahir Shri Hansraj Gangaram

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether various Labour Unions of the country have sent proposals to the Government for safeguarding their right to strike;
- (b) if so, whether the Government proposes to bring an amendment bill in this regard;
- (c) if so, the details thereof;
- (d) whether the Government has held or proposes to hold any discussion with the labour unions in this regard; and
- (e) if so, the details thereof?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

- (a) Yes, Sir.
- (b) No, Sir.
- (c) Does not arise in view of (b) above.
- (d) & (e): The Industrial Disputes Act, 1947, under Section 22 and 23 has laid down certain restrictions on the right to strike both in public utility services and other establishments. But the right to strike, as such, has not been denied to the industrial workmen under the Industrial Disputes Act, 1947.